C.P.I LEFT FACTION'S ACTIVITIES

- *38. Shri A. D. MANI: Will the Minister of Home Affairs be pleased to state:
- (a) whether any literature has been seized by Government or has come into their possession regarding the anti-national activities of the so-called left faction of the Communist Party of India; and
- (b) whether Government's attention has also been drawn to a report published in an Italian daily 'II Borghese' regarding a communication sent by the Chinese Premier to an Indian Communist leader?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) A number of documents produced and circulated by a section of the Communist Party of India giving expression to anti-national views have come to our notice

(b) Yes, Sir

शिक्षा श्रायोग की स्थापना

*३६. श्रो भगवत नारायण भागंव : क्या शिक्षा मंत्री यह बताने की क्रुपा करेंगे कि क्या सरकार का विचार एक शिक्षा ग्रायोग नियुक्त करने का है, यदि हां, तो उस प्रस्ताव का ब्योरा क्या है ?

†[Setting up of an Education Commission

*39. SHRI B. N. BHARGAVA: Will the Minister of Education be pleased to state whether Government propose to appoint an Education Commission; if so, what are the details of the proposal?]

शिक्षा मंत्री (श्री एम० सी० चागला) : जी, हां, एक शिक्षा आयोग स्थापित करने का निश्चय किया गया है । किन्तु अभी तक ब्योरे तैयार नहीं हुए हैं।

†[THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): Yes, Sir. It

†[] English translation.

has been decided to set up an Education Commission Details have not yet been finalized.]

GOVERNMENT EMPLOYEES PRACTISING
HOMOEOPATHY/AYURVEDA

- *40. SHRI A. D. MANI: Will the Minister of Home Affairs be pleased to state:
- (a) whether Government have considered any proposal to debar Government employees from practising homoeopathy or the ayurvedic system of medicine unless they are medically qualified; and
- (b) if so, whether any orders have been issued in this connection?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L, N. MISHRA); (a) Yes, Sir.

(b) A copy of Government orders is laid on the Table of the House

No. 25/4/64-Ests. (A).

GOVERNMENT OF INDIA

MINISTRY OF HOME AFFAIRS

CONDUCT: No. 2

New Delhi-11, the 29th February, 1964/10th Phalguna, 1885.

OFFICE MEMORANDUM

SUBJECT:—Permission to Central
Government servants for
undertaking medical practice during their spare
time—Grant of.

The Government of India have had under consideration the question of grant of permission to Central Government servants to practise medicine on purely charitable basis during their spare time. Since such practice of medicine by unqualified and untrained persons will be harmful to the community, it has been decided that permission to Central Government servants to undertake practice in any system of medicine should not be granted unless they hold recognised qualifications. Only per-